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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI
ON THE 25th OF MAY, 2023**

MISC. CRIMINAL CASE No. 21904 of 2023

BETWEEN:-

**DHARMENDRA S/O SHRI NAHAR SINGH, AGED ABOUT
30 YEARS, OCCUPATION: LABOUR R/O BUDGAON
TEHSIL GOGAWA DISTT. KHARGONE (MADHYA
PRADESH)**

.....APPLICANT

(SHRI VIJAY GULANI, LEARNED COUNSEL FOR THE APPLICANT)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION MAINGAON
DISTT. KHARGONE (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI AMIT RAWAL, LEARNED GOVERNMENT ADVOCATE FOR THE
RESPONDENT/STATE)***

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

After arguing for sometime, when this Court was not inclined to grant bail, learned counsel for the applicant seeks leave of this Court to withdraw this first bail application filed under Section 439 of Cr.P.C. for grant of bail on behalf of the applicant in connection with Crime No.149/2019, registered at Police Station Maingaon, District-Khargone (M.P.) for the offence punishable under Section 34(2) of the M.P.Excise Act.

The application is accordingly **dismissed as withdrawn.**

RJ

